

**Central Electricity Regulatory Commission  
New Delhi**

**Petition No. 240/TT/2018**

**Coram:**

**Shri P. K. Pujari, Chairperson  
Dr. M. K. Iyer, Member  
Shri I.S. Jha, Member**

**Date of Order : 23.07.2019**

**In the matter of:**

Petition for determination of transmission tariff from COD to 31.3.2019 for interim true up of transmission tariff for 5 nos. of assets under Transmission System for Phase-I Generation Projects in Jharkhand and West Bengal Part-B” in Northern Region under Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014.

**And in the matter of:**

Power Grid Corporation of India Limited  
"Saudamini", Plot No.2,  
Sector-29, Gurgaon -122 001

**.....Petitioner**

**Vs**

1. Himachal Pradesh State Electricity Board  
Vidyut Bhawan,  
Shimla – 171 004 (H.P)
2. Punjab State Power Corporation Limited  
Thermal Shed Tia  
Near 22 Phatak  
Patiala-147001.
3. Haryana Power Purchase Centre, IInd Floor,  
Shakti Bhawan, Sector-6, Panchkula – 134 109.
4. Power Development Deptt.,  
Janipura Grid Station,  
Jammu (Tawi) 180007.
5. Uttar Pradesh Power Corporation Ltd.,  
10th Floor, Shakti Bhawan Extn.,



- 14, Ashok Marg, Lucknow - 226 001.
6. Delhi Transco Ltd.  
Shakti Sadan,  
Kotla Road (near ITO). New Delhi,
  7. Chandigarh Administration,  
Sector -9, Chandigarh.
  8. Uttarakhand Power Corporation Ltd.  
Urja Bhawan, Kanwali Road,  
Dehradun.
  9. Rajasthan Power Procurement Centre,  
Vidyut Bhawan, Janpath, Jaipur.
  10. Ajmer Vidyut Vitran Nigam Ltd.  
400 kV GSS Building,  
Ajmer Road, Heerapura, Jaipur.
  12. Jodhpur Vidyut Vitran Nigam Ltd,  
400 kV GSS Building, Ajmer Road,  
Heerapura, Jaipur.
  13. Jaipur Vidyut Vitran Nigam Ltd.  
400 kV GSS Building,  
Ajmer Road, Heerapura, Jaipur.
  14. Northern Central Railway,  
Allahabad .
  15. BSES Yamuna Power Ltd  
Shakti Kiran Building, Karkardooma,  
Delhi-110092.
  16. BSES Rajdhani Power Ltd,  
BSES Bhawan,  
Nehru Place, NEW DELHI
  17. Tata power Delhi Distribution Ltd.  
33 kV Substation, Building  
Hudson Lane  
Kingsway Camp  
North Delhi - 110009
  18. New Delhi Municipal Council  
Palika Kendra, Sansad Marg,  
New Delhi-110002.

.....Respondents



**For Petitioner** : Shri Ved Prakash Rastogi, PGCIL  
Shri A.K. Verma, PGCIL  
Shri S.S. Raju, PGCIL

**For Respondents** : Shri R. B. Sharma, Advocate, BRPL & BYPL  
Shri Mohit Mudgal, Advocate, BRPL & BYPL  
Shri Sanjay Srivastav, BRPL

### **ORDER**

The instant petition is filed by Power Grid Corporation of India Limited (PGCIL) for interim true up of the tariff allowed vide order dated 31.5.2016 in Petition No.274/TT/2015 in respect of Asset-I: 765 kV D/C Varanasi-Kanpur (new) line and associated bays including 240 MVAR Switchable L/R in both Ckt. at Varanasi GIS Sub-station and 330 MVAR non-switchable L/R in both Ckt. at Kanpur GIS S/S; 765 kV S/C Kanpur (new) GIS-Jhatikra line & associated bays including 330 MVAR switchable L/R at Kanpur GIS Sub-station and 330 MVAR non-switchable L/R at Jhatikara Sub-station; 400 kV D/C (Quad) Kanpur (New) GIS-Kanpur (old) line & Associated bays; 2\*1500 MVA 765/400 kV ICT-I&II Associated bays at 765/400 kV Kanpur (new) GIS Sub-station; 240 MVAR, 765 kV Bus Reactor-1 & associated bay at Kanpur(new) GIS Sub-station; 240 MVAR, 765 kV Bus Reactor-2 & associated bay at Kanpur(new) GIS Sub-station; Asset-II: LILO of one Ckt of 400 kV D/C Sasaram-Allahabad line & Associated bays at Varanasi GIS Sub-station, Asset-III: 125 MVAR, 400 kV Bus Reactor & associated bay at Kanpur(new) GIS Sub-station, Asset-IV:240 MVAR, 765 kV Bus Reactor & associated bay at Jhatikara Sub-station, Asset-V: 125 MVAR, 400 kV Bus Reactor & associated bay at Varanasi GIS Sub-station (hereinafter referred to as "asset") covered under the transmission system for Phase-I generation projects in Jharkhand and West Bengal Part-B in Northern Region in accordance with the Central Electricity Regulatory Commission (Terms



and Conditions of Tariff) Regulations, 2014 ("2014 Tariff Regulations"). The petitioner has prayed to revise the capital cost allowed in order dated 31.5.2016 considering the RCE and to condone the time over-run in case of the instant assets.

2. The petitioner has submitted the Auditor's certificate upto 31.3.2019 in respect of the subject assets, vide affidavit dated 31.5.2019, along with IDC statement and revised tariff forms.

3. We have considered the submissions of the petitioner. The 2014-19 tariff period is already over and the petitioner has sought interim true up on the basis of the Auditor certificate upto 31.3.2019. As the accounts for the year 2018-19 has been finalised, we are of the view that we should allow final true-up instead of interim true-up, as it would be duplication of work to allow interim true-up in this petition and then a final true-up subsequently. Hence, we are of the view that it is appropriate to dispose of the instant petition with a direction to the petitioner to file a fresh petition for final true-up of the instant assets as per the provisions of Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014. The filing fee already paid by the petitioner in the instant petition will be adjusted in petitions to be filed by the petitioner in future.

4. In terms of above, Petition No.240/TT/2018 is accordingly disposed of.

sd/-  
**(I.S. Jha)**  
**Member**

sd/-  
**(Dr. M.K. Iyer)**  
**Member**

sd/-  
**(P. K. Pujari)**  
**Chairperson**

